

**[\*Income-tax return for m for resident individual/Hindu undivided family not having income from business or profession or capital gains or agricultural income]**

[See second proviso to rule 12(1)(b)(iii)]

1. NAME													
2. ADDRESS (in case of change)													
PIN						TELEPHONE							
3. Permanent Account Number						4. Date of Birth							
5. Status : Individual/Hindu undivided family				6. Ward/Circle/Special Range				7. Sex M/F					
8. Assessment Year				9. Return : Original or Revised				10. Particulars of Bank Account (Mandatory in Refund cases)					
Name of the Bank			MICR Code (9 digit)			Address of Bank Branch			Type of A/c (Savings/Current)		Account Number		ECS (Y/N)

COMPUTATION OF INCOME AMOUNT

1. Income chargeable under the head "Salaries" [Attach Form 16]		AMOUNT		701	
2. Annual value/Higher of Annual rent received or receivable/Reduced annual rent received or receivable because of vacancy :		307			
3. Taxes actually paid to local authority :		312			
4. Annual value of property (2-3) :		313			
5. Less : Deductions claimed u/s 24					
(a) Thirty per cent of annual value		321			
(b) Interest payable on borrowed capital		322			
6. Total of 5 above :		325			
7. Income chargeable under the head "Income from House Property" (4-6)				702	
8. Gross income from other sources:		Gross Amt.		Amt. Exempted	
(a) Dividends from companies		454		460	
(b) Dividends from units		455		463	
(c) Interest		456		461	
(d) Rental income from machinery, plant, etc.		457		462	
(e) Others		458		464	
Total		459		465	
9. Total of 8 above (Gross amount minus Amount exempt)				470	
10. Deduction u/s 57 :					
(a) Depreciation					
(b)					
11. Total of 10 above				471	
12. Income chargeable under the head "Income from Other Sources" (9-11)				706	
13. Gross Total Income (1+7+12)				746	
14. Deductions under Ch. VIA		AMOUNT		AMOUNT	
(a) 80CCC		235		(d) 80G	
(b) 80DD		236		(e) 80L	
(c) 80E		239		(f) 80QQB	
				(g) 80RRB	
				(h) Sec.	
282					
15. Total of 14 above :				747	
16. Total income (13-15)				760	
17. Tax on total income :				810	
18. Less : Rebate		AMOUNT		AMOUNT	
(a) Sec. 88		812		(c) Sec.88C	
(b) Sec. 88B		813		(d) Sec. 88D	
				814	
				815	
19. Total of 18 above				820	
20. Balance Tax Payable (17-19)				827	
21. Add.: Surcharge				828	
22. Add : Education cess				834	
23. Total tax payable (20+21+22)				835	
24. Relief u/s 89				837	
25. Balance tax payable (23-24)				841	
26. Tax deducted at source		(a) Salaries		(b) Others	
		868		872	
27. Total of 26 above :				873	
28. Advance Tax paid:					

Name of the Bank Branch	BSR Code of Bank Branch (7 Digit)	Date of deposit (DDMMYY)	Serial no. of challan	Amount (Rs.)

Date of instalment	Upto 15/9 858	16/9 to 15/12 859	16/12 to 15/03 860	16/03 to 31/03 861	Total 862
Amount					

29. Tax paid during the previous year (27 + 28)		Amount		892	
30. Interest payable:		Amount		Amount	
(a) Section 234A:		842		(c) Section 234C :	
(b) Section 234B:		843		844	
				(d) Total Interest (a+b+c)	
				846	

Name of the Bank Branch	BSR Code of Bank Branch (7 Digit)	Date of deposit (DDMMYY)	Serial no. of challan	Amount (Rs.)

Total self-assessment tax paid	888
32. Tax payable/refundable (25-29+30-31)	891

DOCUMENTS ATTACHED WITH THE RETURN

1.	2.
3.	4.
5.	6.

**Verification**

I, \_\_\_\_\_ (name in full and in block letters), son/daughter of \_\_\_\_\_ solemnly declare that to the best of my knowledge and belief, the information given in this return and the annexures and statements accompanying it are correct, complete and truly stated and in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to income-tax for the previous year relevant to the assessment year \_\_\_\_\_

Receipt No \_\_\_\_\_ Date \_\_\_\_\_ Signature \_\_\_\_\_

Seal \_\_\_\_\_ Signature of the receiving official \_\_\_\_\_

Date : \_\_\_\_\_  
Place : \_\_\_\_\_

\* Please go through the instructions.

## INSTRUCTIONS FOR FILLING UP NAYA SARAL

(These instructions are non-statutory)

1. NAYA SARAL Form may be filled up by a resident individual /Hindu undivided family, having income only from salary, house property and other sources. The form should be filled up in duplicate. One copy will be returned to the assessee after being duly acknowledged. The acknowledgement itself is deemed to be the intimation. No intimation is separately given unless there is a demand or a refund.
2. This return is to be filed by 31st July of the assessment year.
3. All items should be filled in capital letters.
4. Status (Item no.5)- Please strike out whichever is not applicable.
5. Item no.10: Here, mention the particulars of Bank Account specifying the name of the bank, the 9-digit MICR code, address of the bank branch, the type of account, along with your account number. In case you want the refund, if any, to be credited directly into your bank account, fill in 'Y' in the box 'ECS (Y/N)', or else fill in 'N'.
6. Income from Salary (item no. 1)- State the net taxable salary as per the Form no. 16(salary certificate) provided by the employer and enclose the Form No.16.
7. Income from House Property (Item no. 2)- In item no.2, please indicate the annual letting value or the rent received / receivable whichever is higher. While calculating the rent received/ receivable deduction as per section 23 in respect of vacancy etc. may also be taken into account. In Item No.3 state the taxes actually paid to local authority (not on accrual basis).
8. Income from other sources (item no. 8)- Gross income from other sources such as interest, income from units etc. should be shown against this item. Details of such amounts of income from other sources, as exempt, if any, should be given alongside in the columns. Deductions claimed u/s 57 in respect of income chargeable under the head "income from other sources" should be mentioned in item no. 10. Thereafter, net "income from other sources" should be mentioned in item no. 12.
9. Deductions under chapter VI-A (item no. 14)- Chapter VI-A provides for various deductions, e.g. for donations (80G), medical insurance premia (80D), contribution to certain pension funds (80CCC), repayment of loan taken for higher studies(80E), interest on certain securities, dividends (80L). Deductions under section 80QQB and 80RRB are available from assessment year 2004-05. Total amount of deductions claimed should be shown section-wise.
10. Tax on total income (item no. 17) - Please calculate the tax on total income at the applicable rates for the relevant assessment year and mention in item no. 17.
11. Rebate (item no.18 )- Please indicate the tax rebate available as per section 88 of the Income Tax Act.  
For individuals who are aged 65 years or more, tax rebate is available under section 88B.  
For women who are aged less than 65 years, tax rebate is available under section 88C.
12. Relief (item no.23 )- Relief is available under section 89 in cases where salary is paid in arrears or in advance.
13. Proof of taxes paid (item no. 25, 27 ) - Against item no. 25 fill in the amount of tax deducted at source, both in respect of income from salaries and otherwise. Also attach proof of tax deducted at source.  
In respect of item no. 27 fill in the amounts of advance tax paid in each instalment. Also attach copy of challans for the advance tax paid.
14. Interest payable (item no.30)- Interest is charged under section 234A for late filing of return, under section 234B for shortfall in payment of advance tax and under section 234C for deferment of instalments of advance tax. Please indicate such interest separately. Please note that interest chargeable under section 234A, 234B and 234C is at the rate of one percent with effect from 08.9.2003 onwards
15. Item no.31: For self assessment tax paid on or before 31.5.2004, (a) should be filled up, and a copy of the challan should be attached with the return. For self assessment tax paid after 31.5.2004, table at (b) should be filled up. Copy of acknowledgement counterfoil (in respect of self assessment tax paid after 31.5.04) is not required to be attached, however, from the counterfoil, the name of the bank branch, BSR Code of the Bank Branch (7 digit), date of deposit, challan serial no., and amount of tax paid should be filled up.
16. Item no. 32 - Please fill in the amount of tax payable / refundable.